

**IN THE INCOME TAX APPELLATE TRIBUNAL  
COCHIN BENCH, COCHIN**

**Before Shri Chandra Poojari, AM & Shri George George K, JM**

ITA No.449/Coch/2016 : Asst.Year 2011-2012

ITA No.450/Coch/2016 : Asst.Year 2012-2013

The Income Tax Officer Ward 1 Alappuzha.	Vs.	M/s.Extraweave Pvt.Ltd. 264B/CMC 1, Sakteeswaran Junction Cherthala – 688 524. <b>PAN : AABCE5438L.</b>
(Appellant)		(Respondent)

Appellant by : Smt.A.S.Bindhu, Sr.DR

Respondent by : None (Adj.letter by Sri.K.Krishnan)

<b>Date of Hearing : 04.11.2019</b>	<b>Date of Pronouncement : 04.11.2019</b>
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**ORDER**

**Per George George K, JM**

At the time of hearing before us, the learned Departmental Representative, by placing a letter dated 15.10.2019, sought for permission to withdraw the appeals filed by the Revenue, in view of the low tax effect involved in these appeals as mandated in CBDT Circular No. 17/2019 dated 8<sup>th</sup> August, 2019. We, therefore, permit the Revenue to withdraw its appeals.

2. In the result, Revenue's appeals are dismissed, as withdrawn.

Order pronounced on this 04<sup>th</sup> day of November, 2019.

Sd/-  
**(Chandra Poojari)**  
**ACCOUNTANT MEMBER**

Sd/-  
**(George George K)**  
**JUDICIAL MEMBER**

Cochin ; Dated : 04<sup>th</sup> November, 2019.  
Devdas\*

**Copy of the Order forwarded to :**

1. The Appellant.
2. The Respondent.
3. The CIT(A), Kottayam.
4. The CIT, Kottayam.
5. DR, ITAT, Cochin
6. Guard file.

BY ORDER,

(Asstt. Registrar)  
**ITAT, Cochin**